

(b) if so, what are the details of the proposal together with the site selected; and

(c) what are the financial implications thereof?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) Present requirement of enriched uranium does not justify the setting up of enriched uranium plants in the country.

(b) and (c) Does not arise_

Mini cement plants in Karnataka

564. SHRIMATI MONIKA DAS: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Central Government have received proposals from the State Government of Karnataka with regard to setting up of a few mini plants in the State; and

(b) if so, what action Government have taken thereon?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) No, Sir.

(b) Does not arise.

Amendment of the registration of Foreigners Act

565. SHRIMATI MONIKA DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to amend the Registration of Foreigners' Act, 1939; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) No.

(b) Does not arise.

Policy on Antarctica

566. SHRI SHIVA CHANDRA JHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that India was invited to participate in the recent Antarctica nations meeting held in Bonn;

(b) if so, what are the details thereof; and

(c) whether Government have formulated any specific policy for the Antarctica region, if so what are the details thereof, if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) The policy of Government is to conduct scientific research in Antarctica.

C.B.I. investigation into Bobby murder case

567. SHRI SHIVA CHANDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether C.B.I. has started investigation into the recent Bobby murder case of Patna;

(b) if so, the date on which the investigation was started and the further details thereof; and

(c) by when its report is expected to be submitted to Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) Case was registered on 14.6.83 and the investigation team left Delhi the same day and took up the investigation at Patna on 15.6.1983.

(c) In such matters no time limit can be fixed, but no undue delay will be allowed.